

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.33- CP 19 of 2020
with
ITEM No.34- IA 268 of 2020

Proceedings under Section 241-242 Co.Act,2013

IN THE MATTER OF:

SBI Funds Management Pvt Ltd
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondents

Order delivered on ..20/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :None
For the Respondent :Mr. Priyank Dave, Advocate

ORDER

Learned counsel for the Respondent submitted that CIRP of the Respondent Company has been stayed by the Hon'ble Supreme Court and order is still in operation.

Matter stands adjourned to 17.10.2022.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)